

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2697

ANSWERED ON:10.08.2010

ILLEGAL CONSTRUCTION

Mahendrasinh Shri Chauhan ;Vasava Shri Mansukhbhai D.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the mechanism adopted by the Government to get information regarding illegal construction in the National Capital Territory (NCT) of Delhi;
- (b) whether there are several reports of unauthorised construction being carried out in different areas of the NCT of Delhi;
- (c) if so, the details thereof including the number of such unauthorized constructions reported;
- (d) the details of the steps taken to remove such construction; and
- (e) the steps taken by the Government to check such activities in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): The Municipal Corporation of Delhi (MCD) has put in place measures like the Central Control Room and Zonal Control Rooms, which function round-the-clock, to get information regarding unauthorized construction in its area. The New Delhi Municipal Council (NDMC) gets such information through complaint letters, e-mails, PCR and the Control Room, which works round-the-clock. In addition, the staff deployed in Enforcement-Building Regulation Department of NDMC also keeps watch on the construction activity going on in the NDMC area. The Delhi Cantonment Board (DCB) gets information regarding illegal constructions in its area from its field staff.

(b) & (c): As per report received from the Central Control Room of the MCD, 14582 complaints regarding unauthorized construction and encroachment were received during the period from January, 2010 to July, 2010. The NDMC has informed that there is no such report regarding unauthorised construction being carried out in the NDMC area. The DCB has informed that there are 2297 unauthorised constructions reported up to the period ending 31.7.2010.

(d) & (e): The civic agencies, namely, the MCD, NDMC and DCB, take action, like stoppage, sealing and demolition, against unauthorised construction, as per law. The MCD has informed that the Nodal Steering Committee (NSC) constituted by the Hon'ble High Court of Delhi in the matter of "Kalyan Sansthan Vs. UOI & Others" is monitoring the progress of the respective zonal offices at regular intervals in this regard. Instructions are issued to Deputy Commissioners of respective zones at regular intervals to put all measures in place to keep a strict vigil and action on unauthorized construction. The status/ action taken in this regard is monitored by them on weekly basis. In the NDMC, all the complaints of unauthorised construction are immediately checked at site by the concerned officer and further action is taken accordingly. The field staff of the DCB has been asked to remain more vigilant. The DCB also reports such matter to the local police for taking preventive steps and to land owning agencies for taking necessary action in this regard.